

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
INDORE BENCH AT AHMEDABAD**

ITEM No. 108

(MP) IA 53 of 2020 in TP 125 of 2019 [CP(IB) 159 of 2018]

Order under Section 33(1),33(2),34(1) of the Insolvency and Bankruptcy Code, 2016

IN THE MATTER OF:

Mangesh Vithhal Kekre RP For Bhagwan Motors Pvt LtdApplicant

V/s

Bhagwan Motors Pvt Ltd & OrsRespondent

Order delivered on ..17/06/2021

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Mr.Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant :
For the IRP/RP :
For the Respondent :

ORDER

(through video conferencing)

As per order dated 19.04.2021 issued by the Registrar, NCLT, New Delhi, due to sharp increase in COVID-19 cases throughout the country, it has been decided to take up urgent hearing through Video Conference w.e.f. 20.04.2021 at all Benches.

List on 30.07.2021.


**VIRENDRA KUMAR GUPTA
MEMBER (TECHNICAL)**


**Dr. DEEPTI MUKESH
MEMBER (JUDICIAL)**